

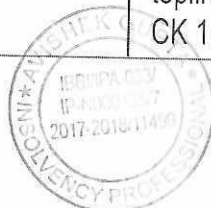
**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**TOPLINE COMMODITIES PRIVATE LIMITED (IN CIRP)**  
**Engaged in manufacturing of PU leather by PU coating on fabric**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1.	Name of the corporate debtor along with PAN & CIN No.	Topline Commodities Private Limited AFGPP4036A U67120WB1993PTC058327
2.	Address of the registered office	2, Brabourne Road, 6th Floor, Kolkata, West Bengal, India 700001.
3.	URL of website	<a href="https://www.indiapu.in/">https://www.indiapu.in/</a>
4.	Details of place where majority of fixed assets are located	Factory situated at D-3/162,163, & 172, GIDC Industrial Estate Dahej-III, Dist.-Bharuch, Gujarat-392130
5.	Installed capacity of main products/ services	1,08,00,000.00 MTRS p.a.
6.	Quantity and value of main products/ services sold in last financial year	Quantity of the product: 1496.62 Thousand Meters (Approx.) Value of the main products: INR 30.23 Crores
7.	Number of employees/ workmen	50 approximate as on ICD
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details related to CD can be obtained by sending an email to <a href="mailto:topline.cirp@gmail.com">topline.cirp@gmail.com</a> List of Creditors will be available at the following URL <a href="https://ibbi.gov.in/en/claims/front-claim-details/19126">https://ibbi.gov.in/en/claims/front-claim-details/19126</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	By sending an email to <a href="mailto:topline.cirp@gmail.com">topline.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	06-Dec-24
11.	Date of issue of provisional list of prospective resolution applicants	16-Dec-24
12.	Last date for submission of objections to provisional list	21-Dec-24
13.	Date of issue of final list of prospective resolution applicants	26-Dec-24
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-Dec-24
15.	Last date for submission of resolution plans	30-Jan-25
16.	Process email id to submit EOI	<a href="mailto:topline.cirp@gmail.com">topline.cirp@gmail.com</a> and physical copy at CK 104, Sector II, Salt Lake, Kolkata, WB 700091

Date: 14.11.2024  
Place: Kolkata



*Avishek Gupta* S/d  
Avishek Gupta  
Interim Resolution Professional

Registration Number: IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499  
Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091

উল্বেড়িয়ায় ফিরহাদ হাকিমের ৫০ বিধা বেআইনি জমি থাকার দাবি শুভেন্দুর



নিজস্ব প্রতিবেদন, শ্যামপুর: উল্বেড়িয়ার রাজাপুরে রাজ্যের মন্ত্রী ফিরহাদ হাকিমের ৫০ বিধা বেআইনি জমি আছে বলে চাঞ্চল্যকর মন্তব্য করলেন রাজ্যের বিরোধী দলনেতা শুভেন্দু অধিকারী। এদিন ফের যোগী মডেলের ইঙ্গিত দিলেন রাজ্যের বিরোধী দলনেতা শুভেন্দু অধিকারী।

বুধের নোবে। সনাতনীদের এক হয়ে মমতাকে সরানোর আহ্বান জানান। উল্লেখ্য, এই সভা করার অনুমতি দেয়নি পুলিশ হি কোর্ট থেকে অনুমতি আদায় করতে হয়। এদিন সে নিয়েও হাওড়া গ্রামীণ পুলিশকে বাদ করেন শুভেন্দু।

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জগদ্ধাত্রী পূজোর শোভাযাত্রায় জেনারেলের চুল জড়িয়ে মৃত্যু বধূর

নিজস্ব প্রতিবেদন, হুগলি: জগদ্ধাত্রী পূজোর শোভাযাত্রায় দুখটনা। জেনারেলের চুল জড়িয়ে মৃত্যু গৃহবধূর। ছেলেকে নিয়ে স্বামী ইঞ্জিন ভানে বসে শোভাযাত্রায় ছিলেন উজ্জ্বলা সাতরা (৩০)। সেই সময় ঘটে যায় মর্মান্তিক ঘটনা। মদলবীর রাত্রিবেনা চণ্ডীতলার কলাহাড়ায় জগদ্ধাত্রী প্রতিমার শোভাযাত্রা চলছিল। একটি প্রতিমা ধর্মতলার দিক থেকে পালপাড়ার দিকে যাচ্ছিল। সেই শোভাযাত্রায় আট বছরের মেয়ে দু' বছরের ছেলেকে নিয়ে হাঁটছিলেন উজ্জ্বলা সাতরা। অনেকটা পথ হাঁটতে অসুবিধা হওয়ায় স্বামী বাবু সাতরার ইঞ্জিন ভানে উঠে বসেন। সেই ভানে ছিল জেনারেলের উজ্জ্বলার

WEST BENGAL AGRO INDUSTRIES CORPORATION LTD. (A Govt. Undertaking) Registered Office: 23B, Netaji Subhas Road, 3rd Floor, Kolkata-700011. Bid submission details for various projects.

Joynagar Mozilpur Municipal Office. P.O.-Jaynagar Mozilpur, Pin-743337, South 24Pgs., West Bengal. E-bids are invited by the Chairman, Joynagar Majilpur Municipality for the following development work within Joynagar Majilpur Municipality.

Kotahari Group. গিলাভার্স আরবুথনট অ্যান্ড কোম্পানি লিমিটেড. Bid submission details for various projects.

Table with 4 columns: বিবরণ, স্ট্যান্ডআলাইন, কনসোলিডেটেড, কনসোলিডেটেড. Contains financial data for various projects.

আসাম এনট্রেড লিমিটেড. CIN: U20219WB1985PLC096557. Bid submission details for various projects.

খোলা চুল হঠাৎ করে জেনারেলের জড়িয়ে যায়। মথার খুলি উড়ে যায়। ধপ করে নীচে পড়ে যান। ঘটনার চমকে ওঠেন প্রত্যক্ষদর্শীরা। চণ্ডীতলা গ্রামীণ হাসপাতালে নিয়ে গেলেন চিকিৎসক

হাওড়া মিউনিসিপ্যাল কর্পোরেশন. Bid submission details for various projects.

টপলাইন কমোডিটিজ প্রাইভেট লিমিটেড (সিআইআরপি-তে) -এর জন্য আগ্রহ প্রকাশক ডাক আবেদন. Bid submission details for various projects.

Table with 4 columns: সফলত বিস্তারিত, বিবরণ, স্ট্যান্ডআলাইন, কনসোলিডেটেড. Contains financial data for various projects.

গিলাভার্স আরবুথনট অ্যান্ড কোম্পানি লিমিটেড. Bid submission details for various projects.

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আসাম এনট্রেড লিমিটেড. CIN: U20219WB1985PLC096557. Bid submission details for various projects.

এসে কাঁদতে-কাঁদতে বলেন, 'ছোট ছেলেকে নিয়ে হাঁটতে পারছিল না। আমিই বললাম ভ্যানে উঠতে। সেই ভ্যানেই এভাবে মৃত্যু হল উজ্জ্বলা'।

UTTARPARA-KOTRUNG MUNICIPALITY. Bid submission details for various projects.

Table with 4 columns: সফলত বিস্তারিত, বিবরণ, স্ট্যান্ডআলাইন, কনসোলিডেটেড. Contains financial data for various projects.

দি পেরিয়া কারামলাই টি অ্যান্ড প্রোডিউস কোম্পানি লিমিটেড. Bid submission details for various projects.

Table with 4 columns: বিবরণ, স্ট্যান্ডআলাইন, কনসোলিডেটেড, কনসোলিডেটেড. Contains financial data for various projects.

আসাম এনট্রেড লিমিটেড. CIN: U20219WB1985PLC096557. Bid submission details for various projects.

**APPENDIX -IV-A - E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES**  
**E-AUCTION-SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISIONS OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.**  
**Reg. Off: 9<sup>th</sup> Floor, Antikhori Bhanani, 22 Kasturba Gandhi Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23357544, Web: www.pnbhousing.com**

Branch Off: Ground Floor, D-2, Sector-3, Noida (U.P.)-201301, Branch Off: C/221, First Floor, C Block, Mata Chanan Devi Road, Janakpuri, New Delhi-110058

Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgage/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below.

Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), administrator(s), successor(s), assignee(s) of the respective borrower(s)/mortgagor(s)/Legal Heirs, as the case may be indicated in Column no-A under Rule-5(i) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited secured creditor's website i.e. www.pnbhousing.com.

Loan No./Name of the Borrower/Co-Borrower/Guarantor/Legal Heir(s)	Demand Amount & Date (B)	Nature of possession (C)	Description of the Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances/ Court Case if any (K)
NHLN00517/384117, Saleem Khan/Seema B.O.: NOIDA	Rs. 29,13,114.60 Demand Notice date 14.09.2023	Physical	LG-12, LGF-1st Floor, Gaur City Centre (Lower Ground Floor), Gaur City Centre Plot No. C-1-A/Gh-01, Gaur City, Sector-04, Near Kishan Chowk, Greater Noida, Uttar Pradesh-201310	Rs. 35,53,000/-	Rs. 3,55,300/-	16.12.2024	Rs. 10,000/-	05.12.2024 between 10.00 AM to 5.30 PM	17.12.2024 between 02.00 PM to 3.00 PM	"NIL/Not Known"
0031666000020 Raj Kumar Jain / Indu Jain B.O.: Janakpuri	Rs. 24,03,247.87 Demand Notice date 04-07-2017	Physical	E-232, F.F. Swarnajyanti Puram Ghaziabad, Uttar Pradesh-201010	Rs. 46,56,000/-	Rs. 4,66,500/-	16.12.2024	Rs. 10,000/-	05.12.2024 between 10.00 AM to 5.30 PM	17.12.2024 between 02.00 PM to 3.00 PM	"NIL/Not Known"

\*Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. \* To be the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/secured assets except what is disclosed in Column No-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser/s/bidders are requested to independently ascertain the veracity of the mentioned encumbrances. (1) As on date, there is no order restraining and/or court injunction PNBHFL, the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets and status is mentioned in column no-K (2) The prospective purchaser/bidder and interested parties may independently take the inspection of the property in the proceedings/orders passed etc. if any, stated in column no-K, including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tendered application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form. (3) Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s) the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money) on the same day or not later than next working day. The sale may be confirmed in favour of bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(3) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgement of sale confirmation letter and in default of such deposit, the authorized officer shall forfeit the part payment of sale consideration amount within 15 days from the date of expiry of mandatory period of 15 days mentioned in the sale confirmation letter and the property/secured asset shall be resold as per the provisions of Section 42. (4) M/s C1 India Private Limited would be assisting the Authorised officer in conducting sale through an e-Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website - www.bankauctions.com For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Mr. Munendra Kumar, Pawan Kumar, Toll Free - 1800 120 8800, E-Mail: auction@pnbhousing.com, is authorised Person of PNBHFL, or refer to www.pnbhousing.com.

PLACE: NOIDA, JANAKPURI, DATE: 13.11.2024 SD: AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

**JAGAT TRADING ENTERPRISES LIMITED**  
 CIN: L74999DL1982PLC014411  
 Registered Office: 208, Magnum House-II, Karampara Community Centre, New Delhi-110015, Ph: 011-45090162  
 E-mail Id: jagattradingenterpriseslimited@gmail.com, Website: www.jtcl.co.in

**STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2024**  
 (Rs. in Thousand, except EPS)

Sl. No.	PARTICULARS	Quarter Ended		Half Year Ended	
		30.09.2024	30.09.2023	30.09.2024	30.09.2023
		(Reviewed)	(Reviewed)	(Reviewed)	(Reviewed)
1	Total Income from operations	5,350.43	20,531.38	8,938.04	23,917.19
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	1,128.03	21,150.59	3,667.00	17,540.22
3	Net Profit / (Loss) for the period before Tax (After Exceptional and / or Extraordinary items)	1,128.03	21,150.59	3,667.00	17,540.22
4	Net Profit / (Loss) for the period after Tax (After Exceptional and / or Extraordinary items)	847.60	21,329.35	2,954.89	17,540.22
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after Tax) and other Comprehensive Income (after Tax)	846.99	21,343.46	2,899.66	17,540.22
6	Equity Share Capital	50,816.40	50,816.40	50,816.40	50,816.40
7	Earning Per Share (FV of Rs. 10/- Each) for continuing and discontinued operations				
a)	Basic	0.17	4.20	0.58	3.45
b)	Diluted	0.17	4.20	0.58	3.45

Note: The above is an extract of the detailed format of Quarterly & Half Year Unaudited Financial Results - as per IND AS compliant filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half Year Unaudited Financial Results as on 30.09.2024 are available on Company's website, www.jtcl.co.in and Stock Exchange website, www.mseil.in

For JAGAT TRADING ENTERPRISES LIMITED  
 Sd/-  
 (PRAVEEN KUMAR GOEL)  
 Director  
 Date: 13/11/2024  
 Place: New Delhi

**PUBLIC NOTICE**  
 (Under Section 102 of the Insolvency and Bankruptcy Code of India, 2016 and as per the Directions of the Hon'ble NCLT, New Delhi Bench, Court-11)  
 FOR THE ATTENTION OF THE CREDITORS OF RAJNEESH NAGAR  
 (Personal Guarantor of M/s Bulland Buildtech Private Limited)

**Relevant Particulars**

No.	Name of debtor/ personal guarantor	Rajneesh Nagar S/o Sh. Suraj Bhan Nagar
2.	Name & CIN of Corporate Debtor(s)	M/s Bulland Buildtech Private Limited CIN: U45201DL2003PTC122459
3.	Address of the debtor/ personal guarantor	Flat No. 1605, Tower - A, SDS NRI Residency, Sector - Omega - 2, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201306.
4.	Details of order admitting Insolvency application	CP/IB/No. 791/ND/2022, Order dt: 05/11/2024 (uploaded on NCLT portal on 07/11/2024)
5.	Resolution Process Commencement Date	05/11/2024
6.	Last date for submission of claims	26/11/2024
7.	Particulars of the Resolution Professional with whom claims are to be registered	Rajesh Kumar Parakh Reg No.: IBB/PA-001/IP-P00272/2017-18/10516 AFA No.: AA/1/0516/02/30625/107015 AFA Valid till: 30.06.2025
8.	Address and e-mail of the Resolution Professional, as registered with the Board	Address: 5/51, 2nd Floor, W.E.A. Karol Bagh, New Delhi-110005 Email: parakhrajesh@gmail.com
9.	Address and e-mail to be used for correspondence with the Resolution Professional	Address: 608.6 <sup>th</sup> Floor, New Delhi House, Barakhamba Road, New Delhi-110001 Email: firm1002@gmail.com
10.	Relevant Forms in which claim to be filed available at:	"FORM B" Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Delhi - Court-II, has ordered the commencement of an Insolvency Resolution Process of Mr. Rajneesh Nagar-(PG of M/s Bulland Buildtech Private Limited on 05/11/2024.)  
 The creditors of Mr. Rajneesh Nagar are hereby called upon to submit their claims with proof on or before 26/11/2024 to the Resolution Professional at the address mentioned against entry No. 9. The creditors shall submit their claims with proof by electronic means or with proof by post or by electronic means.  
 Submission of false or misleading proofs of claim shall attract penalties.  
 Rajesh Kumar Parakh  
 Resolution Professional  
 Date: 14/11/2024  
 Place: New Delhi  
 IBB/PA-001/IP-P00272/2017-18/10516

**AGARWAL DUPLEX BOARD MILLS LIMITED**  
 CIN: L99999DL1984PLC019052  
 Regd. Office: 217, Agarwal Prestige Mall, Plot No. 2 Community Center, Along Road No. 44, Pitampura, Delhi - 110034  
 Board: +91 11 47527700, Fax: +91 11 47527777, E-mail: agarwalduplex1984@gmail.com, Website: www.agarwalduplex.net

**UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED 30TH SEPTEMBER 2024**  
 (Rs. In Lakhs)

Sl. No.	Particulars	(STANDALONE)					
		30-Sep-24 (Unaudited)	30-Sep-24 (Unaudited)	30-Sep-23 (Unaudited)	30-Jun-24 (Unaudited)	30-Sep-23 (Unaudited)	31-Mar-24 (Audited)
1	Total Income from Operations	5291.81	10108.87	4057.36	4817.06	8333.48	16,862.33
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	4.96	10.84	25.54	5.88	51.12	2.63
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	4.96	10.84	25.54	5.88	51.12	2.63
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	8.84	8.23	18.99	-0.61	38.13	-12.39
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	8.84	8.23	18.99	-0.61	38.13	4.54
6	Equity Share Capital	1350.00	1350.00	1350.00	1350.00	1350.00	1350.00
7	Reserves (excluding Revaluation Reserve) as shown in audited balance sheet of previous year	-	-	-	-	-	1637.84
8	Earnings Per Share (of Rs. 1/- each)						
1. Basic:		0.00	0.00	0.01	0	0.03	-0.02
2. Diluted:		0.00	0.00	0.01	0	0.03	-0.02

Note: The above is an extract of the detailed format of Unaudited Financial Result for Quarterly & half yearly ended 30.09.2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly & half yearly un-audited Financial Results are available on Stock Exchange websites (www.mseil.in) and website of the company https://www.agarwalduplex.net/financial-results.

The above results were reviewed and recommended by the audit committee and taken on record by the Board of Director at its meeting held on 13.11.2024 and the Statutory Auditor have carried Limited Review of the same.

Agarwal Duplex Board Mills Limited  
 Sd/-  
 Neeraj Goel  
 Managing Director  
 DIN: 00017498  
 Place : Delhi  
 Date : 13/11/2024

**ARIHANT CLASSIC FINANCE LIMITED**  
 CIN: L65910DL1995PLC431057  
 Reg. Office: G-72, First Floor, Kirti Nagar, Delhi Industrial Area, West Delhi, New Delhi, India - 110015  
 E-mail: compliance@arihantclassic.com • Website: www.arhantclassic.in

**Extract of Unaudited Financial Results for the Half year ended 30<sup>th</sup> Sep., 2024 (Value in Rs. Lacs)**

Particulars	Quarter ended (in Lacs)		Half year Ended (in Lacs)		Year Ended (in Lacs)
	30-09-2024 (Un-Audited)	30-09-2023 (Un-Audited)	30-09-2024 (Un-Audited)	30-09-2023 (Un-Audited)	
Total income from operations	175.48	63.23	238.89	161.87	548.36
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	148.28	182.77	161.00	233.32	526.95
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	148.28	182.77	161.00	233.32	526.95
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	111.30	168.07	120.48	205.47	486.38
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	111.30	168.07	120.48	205.47	486.38
Equity Share Capital	1,014.81	1,014.81	1,014.81	1,014.81	1,014.81
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year	-	-	-	-	-
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)					
Basic:	1.10	1.66	1.19	2.02	4.79
Diluted:	1.10	1.66	1.19	2.02	4.79

Note: The above is an extract of the detailed format of Unaudited Financial Results for the quarter & half year ended on 30<sup>th</sup> September, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly & half yearly un-audited Financial Results for the quarter & half year ended on 30<sup>th</sup> September, 2024 are available on the website of the Company (www.arhantclassic.in) and on the website of MSEI (www.mseil.in).

The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective Meetings held on November 12, 2024. The Un-Audited Financial Results are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013.

The figures for the previous quarters/year have been regrouped, wherever necessary.

For and on behalf of Board  
 Arihant Classic Finance Limited  
 Sd/-  
 Mayur Jain - Managing Director  
 (DIN: 0626354)  
 Date : 13/11/2024  
 Place : Delhi

**FORM G**  
 INVITATION FOR EXPRESSION OF INTEREST FOR  
 TOPLINE COMMODITIES PRIVATE LIMITED (IN CIRP)  
 Engaged in manufacturing of PU leather by PU coating on fabric

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

No.	Name of the corporate debtor along with PAN & CIN No.	Topline Commodities Private Limited AFGPP4036A U67120WB1993PTC058327
2.	Address of the registered office	2, Brabourne Road, 6th Floor, Kolkata, West Bengal, India 700001.
3.	URL of website	https://www.indiapu.in/
4.	Details of place where majority of fixed assets are located	Factory situated at D/3/162, 163, & 172, GIDC Industrial Estate Dabhai-III, Dist. Bharuch, Gujarat-392130
5.	Installed capacity of main products/ services	1,08,00,000.00 MTRS p.a.
6.	Quantity and value of main products/ services sold in last financial year	Quantity of the product: 1496.62 Thousand Meters (Approx.) Value of the main products: INR 30.23 Crores
7.	Number of employees/workmen	50 approximate as on ICD
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details related to CD can be obtained by sending an email to topline.cirp@gmail.com List of Creditors will be available at the following URL https://bbi.gov.in/en/claims/front-claim-details/19126
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	By sending an email to topline.cirp@gmail.com
10.	Last date for receipt of expression of interest	06-Dec-24
11.	Date of issue of provisional list of prospective resolution applicants	16-Dec-24
12.	Last date for submission of objections to provisional list	21-Dec-24
13.	Date of issue of final list of prospective resolution applicants	26-Dec-24
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-Dec-24
15.	Last date for submission of resolution plans	30-Jan-25
16.	Process email id to submit EOI	topline.cirp@gmail.com and physical copy at CK 104, Sector 12, Salt Lake, Kolkata, WB 700091

Date: 14.11.2024  
 Place: Kolkata  
 Avishik Gupta  
 Interim Resolution Professional  
 Topline Commodities Private Limited  
 Registration Number: IBB/ IPA-003 / IP- N00135 / 2017-2018 / 11499  
 Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091

**SHAKUMBHRI PULP & PAPER MILLS LIMITED**  
 CIN: L21012UP1986PLC007671  
 Regd. Office: 4.5 KM, BHOPA ROAD, MUZAFFARNAGAR -251001, UTTAR PRADESH,  
 website: shakumbhripulp.com, Ph. No.-7895512368, E-mail: shakumbhri@yahoo.com, shakumbhripaper@gmail.com

**UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AS ON 30TH SEPTEMBER 2024**  
 (Rs. In Lacs)

Sl. No.	Particulars	(STANDALONE)					
		30-Sep-24 (Unaudited)	30-Sep-24 (Unaudited)	30-Jun-24 (Unaudited)	30-Sep-23 (Unaudited)	30-Sep-23 (Unaudited)	March 31, 2024 (Audited)
1	Total Income from Operations	1,906.36	4,162.71	2,256.35	1,747.28	3,693.53	7769.67
2	Net Profit/(Loss) for the period (before Tax & Exceptional)	4.09	5.94	1.85	-50.81	-122.62	-74.3
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	4.09	5.94	1.85	-50.81	-122.62	-74.3
4	Net Profit / (Loss) for the period after tax	2.95	2.00	-0.79	-41.96	-93.85	-62.3
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1.16	1.52	0.52	(42.22)	(92.16)	-60.7
6	Equity Share Capital	385.50	385.50	385.50	385.50	385.50	385.50
7	Reserves (excluding Revaluation Reserve)	-	-	-	-	-	752.06
8	Earnings Per Share (of Rs. 10/- each)						
1. Basic:		0.08	0.05	-0.02	-1.09	(2.43)	-1.62
2. Diluted:		0.08	0.05	-0.02	-1.09	(2.43)	-1.62

Note: The above is an extract of the detailed format of Quarterly Unaudited Financial Result filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Unaudited Financial Results are available on website of the company www.shakumbhripulp.com.

The above results were reviewed and recommended by the audit committee and taken on record by the Board of Director at its meeting held on 13.11.2024 and the same has been subject to the limited review by the Company's Statutory Auditors.

SHAKUMBHRI PULP & PAPER MILLS LIMITED  
 Sd/-  
 Girish Kumar Agarwal  
 Whole Time Director  
 DIN: 06457199  
 Place : Muzaffarnagar  
 Date : 13-11-2024

**SIDH AUTOMOBILES LIMITED**  
 CIN: L34102DL1985PLC020156  
 Regd. Off.: R-13, SIF GREATER KAILASH-I, NEW DELHI-110048  
 Email ID: sidhindia1985@gmail.com, Website: www.sidhgroup.in

**Extract of Statement of Standalone Un-audited Financial Result For The Quarter and Half Year Ended 30th September, 2024**  
 (Rs. in Lacs.)

Particulars	Quarter ended (in Lacs)		Half year Ended (in Lacs)		Year ended (in Lacs)
	30/09/2024 (Unaudited)	30/06/2024 (Unaudited)	30/09/2023 (Unaudited)	30/06/2024 (Unaudited)	
1. Total Income from Operations	0.00	0.00	4.05	11.46	
2. Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items*)	-2.60	-2.10	0.69	1.24	
3. Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	-2.60	-2.10	0.69	1.24	
4. Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-2.60	-2.10	0.69	1.24	
5. Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income(after tax)]	-2.60	-2.10	0.69	1.24	
6. Equity Share Capital	296.23	296.23	296.23	296.23	
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	0.00	0.00	0.00	0.00	
8. Earning Per Share (of Rs. 5/- each) (for continuing and discontinued operations) 1. Basic: 2. Diluted:	-0.009	-0.007	0.002	0.004	

Note: The above is an extract of the detailed format of Quarter Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarter Financial Results are available on the websites of the Stock Exchange(s) and the listed entity.

The impact on net profit/loss, total comprehensive income or any other relevant financial items due to changes in accounting policies shall be disclosed by means of footnote.

Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules/AS Rules, whichever is applicable.

For Sidh Automobiles Limited  
 Sd/-  
 Name: Anil Sharma  
 Designation: Managing Director  
 DIN: 02928210  
 Place: New Delhi  
 Date: 13.11.2024

**KOTAK MAHINDRA BANK LIMITED**  
 Regd. Off.: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051, Branch Office: 7th Floor, Plot No. 7, Sector-125, Noida, UP-201313

Whereas, the undersigned being the authorized officer of Kotak Mahindra Bank Ltd. under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) thereof with rule 3 of the security interest (enforcement) rules 2002 issued demand notices to the borrowers as detailed hereunder (hereinafter referred to as "Borrowers") to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrower(s) (co borrower(s)) having failed to repay the amount, notice is hereby given to the borrowers/co borrowers and the public in general that the undersigned has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act & rule 8 of the said rules on the dates mentioned along with. The borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Kotak Mahindra Bank Ltd. for the amount specified therein with future interest, costs and charges from the respective dates. The borrowers attention is invited to provisions of sub section (8) of section 13 of the act, in respect of time available to redeem the secured assets. Details of the borrowers, scheduled property, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under, date of possession given herein below.

Name And Address of The Borrower, Co-Borrower Loan Account No., Loan Amount	Details of The Immovable Property	1. Date of Possession	2. Type of Possession	3. Demand Notice Date	4. Amount due in Rs.
Mr. Vipan Kumar at: 15T, Gautam Nagar, Yamuna Brij, Agra, Uttar Pradesh - 282005 & also at: House No. 10, Khata No. 288, Gata No. 1194, Green Garden, Mauza Baipur Muski, Agra, Uttar Pradesh - 282001 & Mr. Anur Kumar Gupta & Mr. Rakesh Kumar Gupta at: House No. 11b, Geeth Govind Colony, Kalindi Bazar, Tehsil Etamadpur, District- Agra-2820					

**SIDHA VENTURES LIMITED**  
CIN : L1712WB1992PLC053646  
Regd. Office: Sethi House, 23/24 Radha Bazar Street, Kolkata - 700 001  
Phone No. +91 33 2242 9199/9355, Fax: +91 33 2242 8667, e-mail: response@sidhaventures.com  
Statement of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2024  
(ALL AMOUNTS IN LAKHS, UNLESS OTHERWISE STATED)

Sl. No.	Particulars	STANDALONE					
		Quarter Ended		Half Year Ended		Year Ended	
		30 September 2024	30 June 2024	30 September 2023	30 September 2023	30 September 2023	30 September 2023
I	Revenue from operations	308.55	27.00	-	335.55	28.50	28.50
II	Other income	4.52	0.48	0.02	5.00	0.09	0.12
III	Total Income (I+II)	313.07	27.48	0.02	340.55	28.59	28.62
IV	Expenses:						
(a)	Changes in Value of Shares Traded	25.28	0.50	-	25.78	0.96	43.98
(b)	Employee Benefit Expenses	1.83	1.29	1.29	3.12	2.58	5.31
(c)	Other Expenses	1.24	6.48	0.41	7.72	6.74	9.30
	Total expenses	28.35	8.27	1.70	36.62	10.27	48.59
V	Profit before tax (III-IV)	284.72	19.21	-1.68	303.93	18.32	77.96
VI	Income tax expense	-	-	-	-	-	-
- Current tax charge / (credit)		-	-	1.86	-	4.98	-
- Deferred tax charge / (credit)		-	-	-	-	-	-
- Income Tax for Carier year charge / (credit)		-	-	-	-	-	-1.68
Total tax expense		-	-	1.86	-	4.98	-1.68
VII	Profit for the year (V+VI)	284.72	19.21	-3.54	303.93	13.34	79.67
VIII	Other comprehensive income (net of tax expense) items that will not be reclassified to profit or loss	-	-	-	-	-	-
(i)	Re-measurements of post-employment benefit obligations	-	-	-	-	-	-
(ii)	Fair valuation of equity instruments	-	-	-	-	-	-
- Changes in fair value of FVOCI equity instruments		-	-	-	-	-	-
- Gain/(loss) on sale of FVOCI equity instruments		-	-	-	-	-	-
(iii)	Income tax (charge) / credit relating to these items that will not be reclassified subsequently to the statement of profit and loss	-	-	-	-	-	-
Other comprehensive income for the year, net of tax		-	-	-	-	-	-
Total comprehensive income for the year (VII+VIII)		284.72	19.21	-3.54	303.93	13.34	79.67
X	Paid up equity share capital of (face value -Rs.10/-)	999.80	999.80	999.80	999.80	999.80	999.80
XI	Other Equity	-	-	-	-	-	2,892.20
XII	Earnings per share						
Basic and Diluted earnings per share (Rs.)		2.85	0.19	-0.04	3.04	0.13	0.80

Notes:  
1. The above results for the quarter and half year ended 30th September 2024 have been prepared in accordance with the Indian Accounting Standards (Ind AS) notified under Section 133 of the Companies Act 2013, read together with the Companies (Indian Accounting Standards) Rules, 2015 as amended and have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 13th November 2024. The Statutory Auditor has expressed an unmodified opinion on the above results.  
2. During the quarter and half year ended 30 September 2024 and the corresponding previous quarter ended, the Company has operated only in one segment. Hence segment reporting under IND AS 108 is not applicable.  
3. There were no exceptional items during the period.  
4. Deferred Tax Assets and Liabilities will be recognised at the year end.  
5. The Valuation of Investments held as inventory has not been recognised and same will be recognised at year end.  
6. Figures of the previous period have been re-grouped and re-classified to conform to the reclassification of current period wherever necessary.

For and on behalf of the board  
SIDHA VENTURES LIMITED  
Sd/-  
SIDHARTH SETHI  
DIRECTOR  
DIN: 00039979

Place: Kolkata  
Date: 13.11.2024

**WILLIAMSON MAGOR & CO. LIMITED**  
CIN - L01132WB1949PLC017715  
Registered Office: 4, Mangoe Lane, Kolkata - 700001; Telephone: 033-2210-1221, Fax: 91-33-2248-3683, E-mail: administrator@mcleodrusell.com, Website: www.wmtea.com

**EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED SEPTEMBER 30, 2024**  
(Rs. in Lakhs except for EPS)

Sl. No.	Particulars	Standalone						Consolidated					
		Quarter ended		Six Months ended		Year ended		Quarter ended		Six Months ended		Year ended	
		30-09-2024	30-06-2024	30-09-2023	30-09-2024	30-09-2023	31-03-2024	30-09-2024	30-06-2024	30-09-2023	30-09-2023	31-03-2024	31-03-2024
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1.	Total Income from Operations	136.88	50.42	50.74	187.30	100.80	288.99	136.88	50.42	50.74	187.30	100.80	288.99
2.	Net Profit/(Loss) for the period (before Tax and Exceptional Items)	556.94	(27,146.53)	51.81	(26,589.59)	63.26	(3,939.49)	556.94	(27,146.53)	51.81	(26,589.59)	63.26	(3,939.49)
3.	Net Profit/(Loss) for the period before Tax (after Exceptional Items)	556.94	(27,146.53)	51.81	(26,589.59)	63.26	(3,939.49)	556.89	(27,146.57)	51.38	(26,589.68)	62.65	(3,940.10)
4.	Net Profit/(Loss) for the period after Tax	436.74	(20,690.43)	114.15	(20,253.69)	114.01	(3,791.92)	436.69	(20,690.47)	113.72	(20,253.78)	113.40	(3,792.53)
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(566.40)	(17,521.91)	1,791.70	(18,088.31)	3,463.90	5,888.97	(566.45)	(17,521.95)	1,791.27	(18,088.40)	3,463.29	5,888.37
6.	Paid-up Equity Share Capital: Face value: Rs 5/- per share	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64	1,095.64
7.	Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous Year	-	-	-	-	-	(7,417.90)	-	-	-	-	-	(7,955.53)
8.	Earnings per Equity Share (EPS) (Rs.) (not annualised)	3.98	(188.84)	1.04	(184.86)	1.04	(34.61)	3.98	(188.84)	1.04	(184.86)	1.04	(34.61)

Note:  
1. The above results have been prepared in accordance with the Companies (Indian Accounting Standards) Rule, 2015 ("Ind AS") as prescribed under Section 133 of the Companies Act 2013.  
2. The above is an extract of the detailed format of Financial Results for the Quarter and Six Months ended September 30, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format is available on the websites of the Stock Exchanges on which the Shares of the Company are listed, namely, www.bseindia.com, www.nseindia.com and www.cse-india.com, and also available on the Company's website, www.wmtea.com.  
3. The above results were reviewed by the Audit Committee meeting and approved by the Board of Directors meeting, both held on November 12, 2024. The Limited Review for the Quarter and Six Months ended September 30, 2024, has been carried out by the Statutory Auditor, as required under Regulation 33 of SEBI (LODR) Regulations, 2015.

Place : Kolkata  
Date : November 12, 2024

For Williamson Magor & Co. Limited  
Lakshman Singh  
Chairman (DIN: 00027522)

**Indian Bank** SAM Large Branch Kolkata  
1st Floor, 14, India Exchange Place  
Kolkata - 700 001, West Bengal

**SHOW CAUSE NOTICE FOR DECLARING AS WILFUL DEFAULTER**

Ref. No. : SAMKL/WFD\_SCN/2024-25/946 Date : 18.09.2024

To,  
1. M/s. Shree Mahaveer Packaging Industries (Borrower Firm), J.K.B.M. Complex, 1, New Taratala Main Road, Kolkata - 700 088.  
2. Mr. Arun Kothari (Partner), S/o. Surendra Kothari, 28/C, Haramohan Ghosh Lane, Phoolbagan, Kolkata - 700 085.  
3. Mrs. Snehlata Kothari (Partner), W/o. Arun Kothari, 28/C, Haramohan Ghosh Lane, Phoolbagan, Kolkata - 700 085.

Sub. : M/s. Shree Mahaveer Packaging Industries with SAM Large Kolkata Branch (Parent Branch - Kidderpore, Kolkata).

Show Cause Notice for Declaring as Wilful Defaulter

Dear Sir,  
At your request, Bank through its Kidderpore Branch, Kolkata has sanctioned credit facility of Rs. 1.70 Crore for manufacturing & trading of flexible packaging materials under sole banking arrangements to the M/s. Shree Mahaveer Packaging Industries where 1st is Borrower firm, 2nd and 3rd are partners of the firm and executed documents/agreements.

Borrower has defaulted in meeting its payment/repayment obligations to the Bank as per terms of sanction. Despite of our best efforts the borrower has failed to regularise the account deliberately and at least as per RBI guidelines the above accounts has been classified as Non-Performing Asset on 05.01.2024.

Bank has also observed number of financial irregularities in the operation of account as well as non-compliance of terms & conditions of sanction, more specifically undertaken ones which is/are out of four actions set out by Reserve Bank of India for declaration as Wilful Defaulter.

Grounds of Wilful Default :

Action of the unit / company, which is/are out of the four actions set out by Reserve Bank of India for Declaration as Wilful Defaulter	Reason & evidence which proves the action of the unit / company & also support justification for declaration as wilful Defaulter
Capacity to Pay but Unwilling to Pay 2.1.3(a) : The unit has defaulted in meeting its payment / repayment obligations to the lender even when it has the capacity to honour the said obligations.	Net worth of the borrower guarantor was as under : (Rs. in Crores) Name & Designation Networth 31.03.2012 Investment in Business as per A & L Mr. Arun Kothari (Partner) 2.34 0.40 Mrs. Snehlata Kothari (Partner) 2.27 0.75 Total 4.61 1.15 From the above, it is established that the Partners at the time of account declared as NPA were having networth to repay the Bank dues but have not paid the dues wiffully.
Clause 2.1.3(c) - Siphoning of Funds : The unit has defaulted in meeting its payment / repayment obligations to the lender and has siphoned off the funds so that the funds have not been utilized for the specific purpose for which finance was availed of, nor are the funds available with the unit in the form of other assets.	Firm has achieved sales figure of Rs. 25.39 Cr. as per ABS of the firm for FY 2012-13 and book debt as on 31.03.2023 was Rs. 4.17 Cr. which shows that minimum cash generation was Rs. 21.22 Cr. in the FY 2012-13. However, credit turnover in the account in the FY 2012-13 was only Rs. 6.30 Cr. The total outstanding balance in CC as on 22.02.2024 is Rs. 1.04 Crores for which matching stocks & book debts should have been available in the unit or otherwise the outstanding balance in the account should have been Nil. Hence from the foregoing it is clear that borrower has not routed all sales transaction through the cash credit account and disposed off the stock without repaying the bank dues thereby siphoned the fund.
Clause 2.1.3(d) - Disposal of Assets: The unit has defaulted in meeting its payment / repayment obligations to the lender and has also disposed off or removed the movable fixed assets or immovable property given for the purpose of securing a term loan without the knowledge of the bank / lender.	The Borrower has availed Term Loan of Rs. 0.60 Crores for purchase of new machines worth Rs. 0.80 Crores vide sanction letter dated 23.05.2013 Further, the OCC limit of Rs. 1.70 Crores and TL of Rs. 0.60 Crores are collaterally secured by existing Plant and Machinery of Rs. 2.25 Crores (WDV) as per ABS FY 2013. The Market value of the Plant and Machineries as per valuation report of Tarun Ghosal dated 13.02.2015 & 08.07.2015 aggregates to Rs. 1.32 Crores. Subsequently, the Term loan limit of Rs. 0.60 Crores with book balance of Rs. 0.59 Crores was assigned to Reliance ARC on 22.03.2017 as unsecured. During unit visit by Branch officials on 08.12.2022, it observed that the unit is being used by some other party. On discrete enquiry, it came to notice that the borrower has closed the unit long back and there were no traces of any plant and machinery. From the above, it is established that the borrower has disposed off the Plant and Machinery given for the purpose of securing a term loan without the knowledge of the bank / lender.

The above evidence of wilful default on the part of the Borrower firm and its partners has been examined by the Bank's wilful Defaulter Screening Committee headed by the Executive Director. The committee has concluded that an event of Wilful Default has occurred.

Take Notice that in view of RBI guidelines the names of the Borrower Firm M/s. Shree Mahaveer Packaging Industries, its partners Mr. Arun Kothari, Mrs. Snehlata Kothari have been proposed to be declared as wilful Defaulter by the Bank due to the above reasons.

In case you desire, you can make a representation / submissions in this regard within 15 days of receipt of this letter hereof to the Bank. Beside this, if you desire, a personal hearing can also be given. Please note in case no representation and/or no request for said personal hearing is received within stipulated period or Bank is not satisfied with the representation/submission made by you, Bank will go ahead with its decision of declaring & also informing RBI, CIBIL and other Credit Information Companies, names of the Borrower firm and its partners as wilful defaulter and also will take appropriate legal action.

Branch Head  
On behalf of Wilful Defaulter Screening Committee (WDSC)

**HINDUSTHAN CREDIT CAPITAL LIMITED**  
(Regd. Office:- 2ND FLOOR, UNIT D, 3, BRITISH INDIAN STREET, KOLKATA WB 700069)  
CIN - L17125WB1983PLC036209  
Email: info@hindusthancapital.com, Websites- www.hindusthancapital.com

**Extract of Statement of Unaudited Results for the Quarter ended 30 June,2024**  
(Rs. in Lakhs Except EPS)

Sl. No.	Particulars	Quarter ended		Financial Year ended	Quarter ended
		June 30, 2024	March 31, 2024	March 31, 2024	June 30, 2023
		Unaudited	Audited	Unaudited	Unaudited
1.	Total Income from Operations	-	-	-	-
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(5.53)	(168.43)	(1.43)	(1.43)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(5.53)	(168.43)	(1.43)	(1.43)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(5.53)	(168.43)	(1.43)	(1.43)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(5.53)	(168.43)	(1.43)	(1.43)
6.	Equity Share Capital	383.82	383.82	383.82	383.82
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	438.87	438.87	607.30	607.30
8.	Earnings Per Share (of Rs. 10/- each) (for continuing & discontinued Operation)				
a)	Basic (Rs)	(0.14)	(4.39)	(0.04)	(0.04)
b)	Diluted (Rs)	(0.14)	(4.39)	(0.04)	(0.04)

Note:  
1) The above is an extract of the detailed format of Quarterly Financial Results for the quarter ended 30 June, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) www.cse-india.com and on the Company website www.hindusthancapital.com.

For and on behalf of Board of Directors  
Hindusthan Credit Capital Limited  
Sd/-  
Himanshu Garg  
(Director)  
DIN 08055616

Place: Noida  
Dated : 13.11.2024

**HINDUSTHAN CREDIT CAPITAL LIMITED**  
(Regd. Office:- 2ND FLOOR, UNIT D, 3, BRITISH INDIAN STREET, KOLKATA WB 700069)  
CIN - L17125WB1983PLC036209  
Email: info@hindusthancapital.com, Websites- www.hindusthancapital.com

**Extract of Statement of Unaudited Results for the Quarter ended 30 Sep,2024**  
(Rs. in Lakhs Except EPS)

Sl. No.	Particulars	Quarter ended		Financial Year ended	Quarter ended
		Sep 30, 2024	March 31, 2024	March 31, 2024	Sep 30, 2023
		Unaudited	Audited	Unaudited	Unaudited
1.	Total Income from Operations	-	-	-	-
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(6.57)	(168.43)	(8.23)	(8.23)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(6.57)	(168.43)	(8.23)	(8.23)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(6.57)	(168.43)	(8.23)	(8.23)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(6.57)	(168.43)	(8.23)	(8.23)
6.	Equity Share Capital	383.82	383.82	383.82	383.82
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	438.87	438.87	607.30	607.30
8.	Earnings Per Share (of Rs. 10/- each) (for continuing & discontinued Operation)				
a)	Basic (Rs)	(0.17)	(4.39)	(0.21)	(0.21)
b)	Diluted (Rs)	(0.17)	(4.39)	(0.21)	(0.21)

Note:  
1) The above is an extract of the detailed format of Quarterly Financial Results for the quarter ended 30 Sep, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) www.cse-india.com and on the Company website www.hindusthancapital.com.

For and on behalf of Board of Directors  
Hindusthan Credit Capital Limited  
Sd/-  
Himanshu Garg  
(Director)  
DIN 08055616

Place: Noida  
Dated : 13.11.2024

**OCTAL CREDIT CAPITAL LIMITED**  
CIN No. L74140WB1992PLC055931  
16A, Shakespeare Sarani, Unit-II 2nd floor Kolkata-700071  
Website: www.octal.co.in, Email: octalcredit1992@gmail.com, Ph No. (033)2282-6815/18/99

**Extract of Standalone & Consolidated Unaudited Financial Results for the Quarter/Half Year Ended 30th September 2024**  
(Rs in Lakhs)

Sl. No.	PARTICULARS	Standalone Results			Consolidated Results		
		Qr Ended 30.09.2024	Half Year Ended 30.09.2024	Qr Ended 30.09.2023	Qr Ended 30.09.2024	Half Year Ended 30.09.2024	Qr Ended 30.09.2023
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited
1	Total Income from Operations	9.41	16.58	6.61	9.41	16.58	6.61
2	Net Profit / (Loss) for the period (Before Tax, Exceptional and/ or Extraordinary Items)	9.26	11.01	6.22	9.26	11.01	6.22
3	Share of Profit / (Loss) of an Associates	-	-	-	65.66	98.61	57.51
4	Net Profit / (Loss) for the period before tax (After Exceptional and/ or Extraordinary Items)	9.26	11.01	6.22	74.92	109.62	63.73
5	Net Profit / (Loss) for the period after tax (After Exceptional and/ or Extraordinary Items)	7.93	8.70	5.14	73.59	107.31	62.85
6	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	12.98	13.12	4.01	63.61	89.17	48.36
7	Equity Share Capital	500.09	500.09	500.09	500.09	500.09	500.09
8	Earnings per share :- (of ₹ 10/- each)						
a)	Basic (₹)	0.16	0.17	0.10	1.47	2.15	1.25
b)	Diluted (₹)	0.16	0.17	0.10	1.47	2.15	1.25

Note:  
1) The Standalone and Consolidated Financial Results of the Company for the quarter/ half year ended on September 30, 2024 have been reviewed by Audit Committee and approved by the Board of Directors in its meeting held on November 13, 2024. The Statutory Auditors of the Company have carried out limited review of the above results for Quarter ended September 30, 2024.  
2) The above is an extract of the detailed format of Quarter / Half year ended on September 30, 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly financial results are available on the Stock Exchanges Websites www.cseindia.com, www.bseindia.com and on Company's website www.octal.co.in

For and on behalf of the Board of Directors  
Octal Credit Capital Limited  
Aihant Patni  
Whole-time Director  
DIN - 07210950

Date : 13.11.2024  
Place : Kolkata

**Bank of Baroda** Stressed Asset Recovery Branch  
Kolkata Metro Region  
4, Brabourne Road, Kolkata - 700001  
E-mail: sarkol@bankofbaroda.com

**DEMAND NOTICE**

Demond Notice u/s 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued by the Bank of Baroda as Secured Creditor against the following Borrower:

Date of Notice / Account Name / NPA Date	Name & Address of Borrower	Nature and type of facility / Limit / Rate of Interest / Amount Outstanding	Security Agreement with brief description of Securities
13(2) Notice Date: 14.10.2024 / Mr. Gopal Bajoria / NPA Date: 30.11.2007	Borrower: Mr. Gopal Bajoria GC-47, Salt Lake, Sector - III, Kolkata-700106	OD & Term Loan / Limit: 13.99 Lakh & 9.50 Lakh / Rate of Interest: OD - 16%, Term Loan - 9.40% / Amount outstanding as on 14.10.2024: Rs. 23,89,502.00 plus Interest and Other Charges	All that piece or parcel of Flat Nos. 001 & 003 on the Ground Floor measuring more or less 1200 Sq. ft. Super built up area of G+3 storied building being Holding No. 125/1 of Bodhikanan, Panihati Municipality, Ward No. 33, P.S. Gholia, District - North 24 Parganas. Boundary (of Land on which Mortgaged Property is located): North: Municipal Road, South: Plot No. 67, East: Plot No. 69 & 70, West: 14' ft wide Common Passage. Owner: Gopal Bajoria

You have committed default in repayment of credit facility mentioned above with further interest at the agreed rate availed from our branch as mentioned in the above. The Bank has issued notice under the said Act to you to repay the outstanding amount in the above mentioned table. The Demand Notices sent to borrower's address by registered post has been returned unsealed. You are called upon to pay the dues together with interest within 60 days from the date of this notice failing which bank will be constrained to exercise right of Enforcement of Security Interest as against the secured assets given in the schedule of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. This notice is without prejudice to any other right remedy available to the bank including initiation of legal action.

NOTE: Previous 13(2) notices dtd. 04.08.2012 stands cancelled due to technical reason.

Date: 14.11.2024, Place: Kolkata  
Authorised Officer, Bank of Baroda

**CHAMPION COMMERCIAL COMPANY LIMITED**  
P-15, New CIT Road, Kolkata - 700073  
Web: www.championcommercial.in Email : mumbai@singhaniagroup.com. Tel

